

**GOVERNMENT OF INDIA  
SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

UNSTARRED QUESTION NO:459  
ANSWERED ON:25.11.2014  
BENEFITS TO DISABLED  
Owaisi Shri Asaduddin

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) Whether the physically/mentally challenged persons in the country are not getting the benefits provided under the Persons with Disabilities (Equal Opportunities Protection of Rights and Full Participation) Act enacted in 1995;
- (b) If so, the reasons therefor and the reaction of the Government thereto;
- (c) Whether the Supreme Court has recently ruled 3% quota for the disabled in all the Government jobs; and
- (d) if so, the steps taken or being taken by the Government to implement the same?

**Answer**

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI KRISHANPAL GURJAR)

(a) & (b) The Central Government has been implementing the provisions of the Persons with Disabilities (Equal Opportunities Protection of Rights and Full Participation) Act, 1995 in right earnest. State Governments are however, mainly responsible for implementation of the provisions of the Act. They have been advised to take measures for implementation of the Act in true spirit from time to time.

(b) & (d) The Hon'ble Supreme Court vide its order dated 08.10.2013 directed that computation of 3% the vacancies to be reserved for the persons with disabilities shall be computed on the basis of total vacancies in the cadre. Department of Personnel and Training has accordingly issued requisite circular in March 2014 to implement the directions of the Hon'ble Supreme Court.